

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF OHM HIGHLINE PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	OHM HIGHLINE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	11/10/2010
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, AHMEDABAD, GUJARAT. UNDER THE COMPANIES ACT, 1956
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U31900GJ2010PTC062563
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	72/1, MUKUT NAGAR, MANJUSAR, SOKHDA ROAD, TAL: SAVLI, VADODARA – 391775, GUJARAT.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	11 TH JULY, 2020
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	DEVESH A.PATHAK FIRST FLOOR, 51, UDYOGNAGAR SOCIETY, NEAR AYURVEDIC COLLEGE, OUTSIDE PANIGATE, VADODARA-390019 EMAIL: maildeveshpathak@rediffmail.com TELEPHONE: 0265-2562175/58 REG. No. IBBI/IPA-002/IP-N00234/2017-2018/10685
8.	LAST DATE FOR SUBMISSION OF CLAIMS	10 TH AUGUST, 2020

Notice is hereby given that M/s. Ohm Highline Private Limited has commenced voluntary liquidation on 11th July, 2020.

The stakeholders of M/s. Ohm Highline Private Limited are hereby called upon to submit a proof of their claims, on or before 10th August, 2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th July, 2020
Place: Vadodara



Devesh A. Pathak
(Regd. Insolvency Professional)
Reg. No. IBBI/IPA-002/IP-N00234/2017-2018/10685